

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/S

ORDER SHEET

APPLICATION NO 79 OF 04

Applicant (s)

Respondent (s)

Advocate for
Applicant (s)

Advocate for
Respondents (s)

Notes of the Registry	Orders of the Tribunal
21.5.04	<p>None is present for the applicant. Mr. K.K. Shah, Advocate for respondents 1 to 3. None is present for respondent No.4.</p> <p>Learned advocate for respondents appears and submits that KVS has passed an order on 13.5.2004 disposing of the appeal of applicant Nem Singh against with-holding of increments of pay due in December 2003 and December 2004 with cumulative effect and after consideration that has been accepted and penalty of with-holding of increments have ^{has} been set-aside. He has also submitted a copy of <u>such</u> order of the KVS which is taken on record.</p> <p>It is found that the order dated 1.8.2003 (Annex.A/1) of the KVS imposing the penalty of with-holding increments of pay was under challenge. Since the KVS has already taken a favourable decision and the impugned order has been set aside, the O.A. has become infructuous and is therefore, dismissed accordingly.</p> <p>No orders as to cost.</p>

(G.R.Patwardhan)
Adm.Member

Part II and III destroyed
in my presence 24.10.13
under the supervision of
Section Officer
Order dated 18.10.2013

G.R. Patwardhan
Section Officer, Record 24.10.2013

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